

MR. SPEAKER: You have been allowed under 377.

(Interruptions)

MR. SPEAKER: Not allowed.

PROF. MADHU DANDAVATE: What is your ruling, Sir?

MR. SPEAKER: It is a State subject.

PROF. MADHU DANDAVATE: We want the Centre's intervention.

(Interruptions)

ACHARYA BHAGWAN DEV:\*\*

MR. SPEAKER: I have not allowed it.

SHRI INDRAJIT GUPTA (Basirhat): Will you please hear us one by one?

श्री राम विलास पासवान (हाजीपुर):

\*\*कल मैं बम्बई में था। आज पूरा बम्बई बन्द है.....

MR. SPEAKER: I have not allowed him... No, not allowed.

SHRI INDRAJIT GUPTA: How do you say that it is a State subject?

SHRI CHANDRAJIT YADAV (Azamgarh): Kindly listen to us one by one at least for half a minute.

SHRI HARIKESH BAHADUR (Gorakhpur): You cannot listen to us at least for half a minute?

SHRI INDRAJIT GUPTA: I heard you saying that it is a State subject. But the Minister of Commerce whose grants were debated the other day in his speech dealt at length with this whole question of Bombay textile strike. The Labour Minister has dealt with it and they never said that it is a State subject. Textiles comes under the Ministry of Commerce. To-day the whole of Maharashtra is observing a bandh. It is a three months old strike.

SHRI SATYASADHAN CHAKRABORTY (Calcutta South): The Central Government can intervene. It is a joint responsibility.

आचार्य भगवान देव : \*\*

अध्यक्ष महोदय : मैंने आप को बात सुन ली। अब आप बार बार दोहरा रहे हैं। यह बहुत बुरा कर रहे हैं। मैंने आप की बात सुन ली। अगर आप दोबारा सुनाना चाहते हैं तो मैं बिल्कुल सुनने के लिए तैयार नहीं हूँ।

आचार्य भगवान देव : मैं इस पर चर्चा चाहता हूँ :

अध्यक्ष महोदय : अगर आप चर्चा चाहते हैं तो मैं एलाऊ नहीं कर सकता।

This is a wrong way. No, I am not going to submit to it.

Dandavateji, I will consider it. But no adjournment motion.....

(Interruptions)

12.05 hrs.

PAPERS LAID ON THE TABLE

DETAILED DEMANDS FOR GRANTS OF DEPARTMENTS OF ENVIRONMENT, SCIENCE AND TECHNOLOGY, ETC. FZR 1982-83.

THE MINISTER OF STATE IN THE DEPARTMENTS OF SCIENCE AND TECHNOLOGY, ELECTRONICS AND ENVIRONMENT AND OCEAN DEVELOPMENT (SHRI C. P. N. SINGH): I beg to lay on the Table:—

- (1) A copy of the Detailed Demands for Grants (Hindi and English versions) of Department of Environment for 1982-83. [Placed in Library See No. LT-3935/82].

- (2) A copy of the Detailed Demands for Grants (Hindi and English versions) of Department of Science and Technology for 1982-83. [Placed in Library. See No. LT-3936/82].
- (3) A copy of the Detailed Demands for Grants (Hindi and English versions) of Department of Ocean Development for 1982-83. [Placed in Library. See No. LT-3937/82].
- (4) A copy of the Detailed Demands for Grants (Hindi and English versions) of Department of Atomic Energy for 1982-83. [Placed in Library. See No. LT-3938/82].
- (5) A copy of the Detailed Demands for Grants (Hindi and English versions) of Department of Space for 1982-83. [Placed in Library. See No. LT-3939/82].

DETAILED DEMANDS FOR GRANTS OF  
MINISTRY PETROLEUM, CHEMICALS AND  
FERTILISERS FOR 1982-83.

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM, CHEMICALS AND FERTILISERS (SHRI DALBIR SINGH): I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of Ministry of Petroleum, Chemicals and Fertilisers for 1982-83. [Placed in Library. See No. LT-3940/82].

SHRI INDRAJIT GUPTA: Mr. Speaker, we are walking out in protest.  
(Interruptions)

[At this stage Shri Indrajit Gupta and some other hon. Members left the House]

ANNUAL REPORT OF AND REVIEW ON  
INDIAN DAIRY CORPORATION, BARODA FOR  
1980-81 AND A STATEMENT.  
(Interruptions)

THE MINISTER OF STATE IN THE  
MINISTRIES OF AGRICULTURE  
AND RURAL DEVELOPMENT (SHRI

R. V. SWAMINATHAN): I beg to lay on the Table:

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Indian Dairy Corporation, Baroda, for the year 1980-81.
- (ii) Annual Report of the Indian Dairy Corporation, Baroda, for the year 1980-81 along with the Audited Accounts, and the comments of the Comptroller and Auditor General thereon.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library See No. LT-3941/82].

NOTIFICATIONS UNDER SUGAR UNDERTAKING  
(TAKING OVER OF MANAGEMENT)

THE DEPUTY MINISTER IN THE MINISTRIES OF AGRICULTURE AND RURAL DEVELOPMENT (KUMARI KAMLA KUMARI): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under section 21 of the Sugar Undertakings (Taking Over of Management) Act, 1978:—

- (1) S.O. 167(E) published in Gazette of India dated the 25th March, 1982 regarding management for Cauvery Sugar & Chemicals Limited, Cauvery Factory, Pettilvaytalai (Tamil Nadu).
- (2) S.O. 168(E) published in Gazette of India dated the 25th March, 1982 regarding management of Ajudhiya Sugar Mills, Raja-ka-Sahaspur (U.P.).
- (3) S.O. 169(E) published in Gazette of India dated the